

with regard to inspectors. Technical persons are tied down to desk jobs. Why should technical persons be tied down like that? This is the bane of our country. We tie down technical persons to desk jobs. Technical men should not be tied down to desk jobs. If we want technical men to work on shop floors or in the workshop, why cannot there be some arrangements whereby there is a generalist for store work and not a technical man?

SHRI MOHD. SHAFI QURESHI:
The hon. Member asked about the trouble in Bombay. It started with the pointsman's problem. A point has to be set. The telecommunication and signal staff are working to rule and they said: we must get in writing what the trouble is and then a man would be sent. The pointsman should go and report that there was a small trouble in the instrument. He said this should be reported back to them. It meant two or three hours. Normally they would go, check it and set right the defect. Because of work-to-rule everything must be meticulously followed. Naturally, as a result of that, 51 local trains had to be cancelled in Bombay. They refused to work; they did not want to work; it was hardly a distance of 200 yards. The other point is about the yardstick drawn by the ICRI sub-committee. Its recommendations were considered by the Railway Administration. Individual railways had been directed to frame rules fixing yardsticks, considering the conditions prevailing in their areas. With regard to the other points which the hon. Member has raised, it is a very good piece of advice and I hope it will go down the other side also. We shall also consider what best can be done.

12.58 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF LIC AND ARC
AND NOTIFICATIONS ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRIMATI

SUSHILA ROHATGI: On behalf of Shri K. R. Ganesh, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended 31st March, 1973 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956. [*Placed in Library. See No. LT-5859/73.*]
- (2) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1973 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [*Placed in Library. See No. LT-5860/73.*]
- (3) A copy of Notification No. S.O. 3043 (Hindi and English versions) published in Gazette of India dated the 27th October, 1973, issued under section 1 of the Foreign Exchange Regulation Act, 1973. [*Placed in Library. See No. LT-5861/73.*]
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 495(E) and 496(E) published in Gazette of India dated the 9th November, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 487(E) published in Gazette of India dated the 9th November, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 498(E) published in Gazette of India dated the 9th November, 1973 together with an explanatory memorandum. [*Placed in Library. See No. LT-5862/73.*]

[Shrimati Sushila Rohatgi]

- (5) A copy of the Audit Report (Hindi and English versions) on the affairs of the Andhra Pradesh State Financial Corporation for the year 1971-72, published in Andhra Pradesh Gazette dated the 30th August, 1973 under sub-section (7) of section 37 of the State Financial Corporations Act, 1951, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to State of Andhra Pradesh. [Placed in Library. See No. LT-5863/73].

TEXTILES COMMITTEE (AMDT.) RULES UNDER TEXTILES COMMITTEE ACT, 1963 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:—

- (1) A copy of the Textiles Committee (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 629 in Gazette of India dated the 16th June, 1973, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-5862/73].

12.58½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 29th November, 1973, adopted the following motion in regard to

the presentation of the report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1973:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972 be extended up to the first day of the last week of Eighty-ninth Session of the Rajya Sabha".'

12.59 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I also lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 13th November, 1973:—

- (1) The Foreign Awards (Recognition and Enforcement) Amendment Bill, 1973.
- (2) The State Bank Laws (Amendment) Bill, 1973.

13.00 hrs.

STATEMENT RE. WELFARE AND DEVELOPMENT OF SCHEDULED CASTES AND SCHEDULED TRIBES

MR. SPEAKER: The statement by Shri Ram Niwas Mirdha regarding Harijans is a long statement—14 pages.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): It should be laid on the Table of the House. You also please allow a short duration discussion on this.

MR. SPEAKER: I think it is all right. You can lay it on the Table. I shall put it to the Business Advisory Committee.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSON-